

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 281 OF 2018 IN**  
**DFR NO. 392 OF 2018**

**Dated: 27<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s S D Bansal Iron and Steel Private Limited & Ors. .... Appellant(s)**  
**Vs.**  
**Madhya Pradesh Electricity Regulatory Commission & .... Respondent(s)**  
**Ors.**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Parinay Deep Shah  
Ms. Ritika Singhal for R-1

Mr. Ganesan Umapathy  
Mr. Aditya Sing for R-2 to 5

**ORDER**

**IA NO. 281 OF 2018**  
***(Application for condonation of delay in filing the appeal)***

We have heard the learned counsel, Mr. Anand K.Gansan appearing for the Appellant and learned counsel Mr. Parinay Deep Shah appearing for the Respondent No. 1 and Mr. G. Umapathy appearing for Respondent Nos. 2 to 5.

The learned counsel, Mr. Anand K.Ganesan appearing for the Appellant submitted that there is a delay in filing the instant application is explained in Paragraph 5 to 8 may kindly be accepted and delay in filing the application may kindly be condoned in the interest of justice and equity.

Per contra, learned counsel, Mr. G. Umapathy, appearing for Respondent Nos. 2 to 5, has filed his detailed objections, opposing the condonation of delay in filing the appeal on the ground that no reasonable ground as such made out in the application. Therefore, the delay may not be condoned.

Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the respondents, as stated above, are placed on record.

In the light of the submissions made by the learned council appearing for the Appellant and after careful perusal of the application explaining the delay in filing the appeal in Paragraph 5 to 8, we find it satisfactory as sufficient cause shown in the application. The same is accepted and the delay in filing the appeal is condoned. IA, being IA No. 281 of 2018, for delay in filing the appeal is allowed.

**DFR NO. 392 OF 2018**

Admit. Issue notice. Dasti, in addition, is permitted.

Registry is directed to number the appeal.

Learned counsel appearing for the Respondent Nos. 1 and 2 to 5, pray for 4 weeks' time to file their respective replies in the matter.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

Learned counsel appearing for Respondent Nos. 1 and 2 to 5 are permitted to file their respective replies in the matter on or before 29.05.2018 after serving copy on the other side. Rejoinder, if any, may be filed on or before 20.06.2018.

List the matter on **23.07.2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

*Kt/vg*